OFFICE OF THE HIGH COURT LEGAL SERVICES COMMITTEE

NOTIFICATION

Imphal, the 22nd of April, 2016

No.1/HCLSC/LSC-4-2016/Estt: /01515 Pursuant to Reg.8 of the National Legal Services Authority (Free and Competent Legal Services)Regulations, 2010, applications are invited from all intending advocates for empanelment as Panel Lawyers of the High Court Legal Services Committee(HCLSC).

No. of Panel Lawyers: 10 out of which at least 3 shall be women lawyers.

Eligibility: Minimum 3 years experience at the Bar.

Last date of submission of application: 10th May, 2016

Selection Procedure: Selection will be made by the Chairman, HCLSC in consultation with a Selection Committee. The Selection Committee will interview the intending candidates on a date to be notified later and makes its recommendation.

The applications are to be submitted in the format below with the following documents enclosed along with:

- (i) 2 passport size photos, with one of them pasted on the application.
- (ii) Copy of enrollment certificate issued by the State Bar Council.

Sd/-(Yumkham Rother) Secy, HCLSC

Copy to:

- 1. Hon'ble Chairperson, HCLSC
- 2. Ld. Advocate General
- 3. Registrar General, High Court.
- 4. Ld. Sr. Govt. Advocate(High Court)
- 5. President, HCBAM
- 6. President, HCMBA
- 7. President, AMBA
- 8. Member Secretary, MASLSA
- 9. P.S. to Hon'ble the Chief Justice
- 10. Notice Board
- 11. Guard file

Secy, HCLSC

To,

The Secretary, High Court Legal Services Committee

	rotheryumkh@yahoo.in C/o. Office of MASLSA High Court Complex				
			Paste a passp	ort sized photo	graph
1.	Name: Shri. /Smt./Miss:		••••••	••••••••	
2.	Full Address: Phone No : Email:			••••••	
3.	Year of Enrollment as Ad	vocate:			
4.	If practicing under a seni	or colleaque, nam	ne of the said	d advocate:	
					••••
5.	Nature of cases conducte	ed so far: (Civil	/Criminal	/Revenue)
6.	Name of the Courts in w	hich the above ca	ses are cond	ucted:	
				*****************) # c #
7.	The type of cases which	the applicant may	prefer to be	e entrusted w	vith:

8. List of cases for which the applicant had appeared/ is appearing as a lawyer:

SI. No.	Cause Title	Case No.	If disposed, the date	Nature of participation
				(e.g. assisted senior, argued, drafted petition etc.)

İ				
İ				
The state of the s				
İ				
			+	
ĺ				
	_			
į				
	ĺ			
<u> </u>	-			

Signature of the applicant

^{*}indicate only the main cases without interlocutory applications